The Uttar Pradesh Shri Badrinath Temple (Amendment) Act, 1963
Act 21 of 1963

Keyword(s):
Endowment, Temple Fund, Temple, Badrinath, Kedarnath


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THE UTTAR PRADESH SHRI BADRINATH TEMPLE
(AMENDMENT) ACT, 1963*

[U. P. Act No. XXI of 1963]

[Authoritative English text† of the Uttar Pradesh Shri Badrinath
Temple (Sanskodhan) Adhiniyam, 1963.]

AN

ACT

to amend the U.P. Shri Badrinath Temple Act, 1939

WHEREAS the Uttar Pradesh Shri Badrinath Temple (Amendment) Ordinance, 1963, was promulgated by the Governor under Article 213 of the Constitution of India;

AND WHEREAS it is necessary and expedient that the said Ordinance be replaced by an Act of Legislature;

IT IS HEREBY enacted in the Fourteenth Year of the Republic
of India as follows:

1. This Act may be called the Uttar Pradesh Shri Badrinath Temple (Amendment) Act, 1963.

2. In section 8 of the U.P. Shri Badrinath Temple Act, 1939, the full-stop at the end shall be substituted by a colon and the following shall thereafter be added as a proviso:

"Provided that the State Government may, by notification in the Gazette, extend the term of the members and the President of the Committee, whether it has already expired or not, for a period not exceeding three months at a time and six months in the aggregate."

3. The Uttar Pradesh Shri Badrinath Temple (Amendment) Ordinance, 1963, is hereby repealed and the provisions of sections 6 and 24 of the U.P. General Clauses Act, 1904, shall apply as if it were an enactment repealed and re-enacted by an Uttar Pradesh Act.


Passed in Hindi by the Uttar Pradesh Legislative Council on September 20, 1963 and by the Uttar Pradesh Legislative Assembly on October 18, 1963.

Received the Assent of the Governor on October 22, 1963 under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated October 23, 1963.

†Published in the Uttar Pradesh Gazette Extraordinary, dated October 23, 1963.

U. P. Act no. XVI of 1939.

Short title.
Amendment of section 8 of U. P. Act XVI of 1939.


PSUP—A. P. 121 Genl. (Leg.)—1963. 1,770+50+32. (M)
THE UTTAR PRADESH SHRI BADRINATH TEMPLE  
(SANSHODHAN) ADHINIYAM, 1964*  

(U. P. ACT NO. VIII OF 1964)  

[Authoritative English text† of the Uttar Pradesh Shri Badrinath  
Temple (Sanshodhan) Adhiniyam, 1964]  

AN  
ACT  

to amend the U. P. Shri Badrinath Temple Act, 1939

1. This Act may be called the Uttar Pradesh Shri Badrinath  
Temple (Sanshodhan) Adhiniyam, 1964.

2. In the long title of and the Preamble to the U. P. Shri  
Badrinath Temple Act, 1939 (hereinafter referred to as the principal  
Act), for the words "and its endowments", a comma and  
thereafter the words "Shri Kedarnath Temple and their endow-  
ments" shall be substituted, and the principal Act, as amended  
by this Act, may henceforth be called the Uttar Pradesh Shri  
Badrinath and Shri Kedarnath Temples Act, 1939.

3. For section 3 of the principal Act the following shall  
be substituted:

"3. In this Act, unless there is anything repugnant in the  
subject or context—

(a) 'Committee' means the Shri Badrinath and Shri  
Kedarnath Temples Committee constituted under this Act;

(b) 'Endowment' means all property, movable or  
immovable, belonging to, or given or endowed for the  
maintenance or improvement, or additions to, or worship  
in The Temple or for the performance of any service  
or charity connected therewith and includes the idols  
installed therein, the premises of The Temple and gifts  
of property made to any one within the precincts of  
The Temple;"

*For Statement of Objects and Reasons, please see U. P. Gazette Extra-  
ordinary, dated February 12, 1964.)  
(Passed in Hindi by the Uttar Pradesh Legislative Assembly on February 25,  
1964 and by the Uttar Pradesh Legislative Council on March 9, 1964.)  
(Received the Assent of the Governor on March 13, 1964 under Article 200,  
of the Constitution of India and was published in the Uttar Pradesh Gazette  
Extraordinary, dated March 14, 1964.)  
†(Published in the Uttar Pradesh Gazette Extraordinary, dated March 14,  
1964.)
(c) 'Temple fund' means the Endowment and includes all sums received by or on behalf of, or for the time being held for the benefit of, The Temple, and also includes all the endowments which have been or may hereafter be made for the benefit of The Temple or any deity thereof in the name of any person, or for the convenience, comfort or benefit of the pilgrims thereto, as well as all offerings made to any of the deities comprised in The Temple;

(d) 'The Temple' means the temple of Shri Badrinath and the temple of Shri Kedarnath in district Chamoli and includes, in the case of the temple of Shri Badrinath, other temples within its premises comprising survey numbers 223, 224, 225, 226, 227, 228, 368, 369 and 370 of the survey of the year 1930-31 of village of Badrinath in patti Tallu Pain Khand, then district Garhwal, including Shri Lakshmiji Temple, the images of Garur, Hanumanji, Ghantakaran and all other minor images situated within the said survey numbers and also all appertaining and subordinate temples and shrines mentioned in Schedule I, and in the case of the temple of Shri Kedarnath, the appurtenant and subordinate temples and shrines mentioned in Schedule II, and also includes, in the case of either, any additions which may be made thereto after the commencement of this Act;

(e) 'prescribed' means prescribed by rules made by the State Government under this Act; and

(f) 'scheme' means a scheme of management settled by a court under the provisions of section 92 of the Code of Civil Procedure, 1908.”

4. For section 4 of the principal Act the following shall be substituted:

"4. The ownership of the Temple fund shall vest in the Vesting of Temple fund. as the case may be, and the Committee shall be entitled to its possession."

5. For section 5 of the principal Act the following shall be substituted:

"5. (1) The administration and the governance of The Temple and the Temple fund shall vest in a Committee which shall be composed as follows:

(a) two persons to be nominated by His Highness the Maharaja of Tehri;

(b) two persons to be elected by the Hindu members of the Uttar Pradesh Legislative Assembly and one person to be elected by the Hindu members of the Uttar Pradesh Legislative Council;"
(c) one person residing in the district of Garhwal to be elected by the Hindu members of the Zila Parishad of that district;

(d) one person residing in the district of Tehri-Garhwal to be elected by the Hindu members of the Zila Parishad of that district;

(e) one person residing in the district of Chamoli to be elected by the Hindu members of the Zila Parishad of Chamoli and for so long as there is no Zila Parishad in Chamoli to be nominated by the Collector of that district;

(f) one person residing in the district of Uttarkashi to be elected by the Hindu members of the Zila Parishad of Uttarkashi and for so long as there is no Zila Parishad in Uttarkashi to be nominated by the Collector of that district; and

(g) the President of the Committee and five members to be nominated by the State Government.

(2) The State Government may appoint any member of the Committee as Vice-President thereof. The Vice-President shall exercise such powers as may, with the previous approval of the State Government, be delegated to him by the President.

(3) The constitution of the Committee shall be notified by the State Government in the official Gazette:

Provided that the State Government may notify the constitution of the Committee at any time after the President and not less than eight members of the Committee have been elected or nominated, as the case may be, and the Committee so constituted shall be deemed to be a duly constituted Committee.

(4) No person who is subject to any disqualification referred to in sub-section (1) of section 10 shall be eligible for membership or for the office of the President or Vice-President of the Committee."

6. The proviso to section 6 of the principal Act shall be deleted.

7. For the existing section 8 of the principal Act the following shall be substituted:

"The President, the Vice-President or any other member of the Committee shall, subject to the provisions of sections 10 and 11, hold office for a term ending with the expiration of three years from the date of notification under sub-section (3) of section 5:

Provided that the State Government may, by notification in the Gazette, extend the term of the President, Vice-President and other members of the Committee, whether it has already expired or not, for a period not exceeding three months at a time and six months in the aggregate."
8. In section 10 of the principal Act—

(i) in sub-section (1)—

(a) for the words "The State Government may suspend or remove the President or any member of the Committee on the following grounds", the words "The State Government may remove, or pending proceedings for removal, suspend, the President, the Vice-President or any other member of the Committee on his incurring any of the following disqualifications" shall be substituted;

(b) in clause (a) the words "by a criminal court" shall be deleted, and for the word "Government" the words "State Government" shall be substituted;

(c) in clause (d) the words "or that some other sufficient cause exists for his removal" shall be deleted;

(d) the word "or" occurring at the end of clause (g) shall be deleted, the full-stop at the end of clause (h) shall be substituted by a semi-colon followed by the word "or", and thereafter the following new clause shall be added:

"(i) that he has, in the opinion of the State Government, acted in a manner prejudicial to the interests of The Temple";

(ii) in sub-section (2) for the words "a reasonable opportunity of showing cause against his removal" the words "an opportunity of submitting an explanation in respect of the grounds alleged against him" shall be substituted.

9. In section 11 of the principal Act—

(i) after sub-section (2) the following new sub-section shall be inserted:

"(2-A) Without prejudice to the power of the State Government under sub-section (1) the State Government may, on being satisfied that it is necessary in the interests of The Temple and its efficient management, by notification dissolve the Committee and direct the reconstitution of another Committee in accordance with the provisions of this Act within a period of six months from the date of such dissolution."; and

(ii) in sub-section (4) for the words "the funds of the Temple" the words "the Temple fund" shall be substituted.

10. In section 12 of the principal Act—

(i) in sub-sections (1) and (2) for the words "the President" wherever occurring, the words "the President, the Vice-President shall be substituted;
(ii) in sub-section (4) for the words “a vacancy” the words “a casual vacancy” shall be substituted.

11. In section 13 of the principal Act—

(i) in sub-section (2) for the words “the President or in his absence one of the members to be elected at the meeting” the words “the President or in his absence the Vice-President and in the absence of both one of the remaining members to be elected as chairman at the meeting” shall be substituted;

(ii) in sub-section (3) for the word “four” the word “five” shall be substituted;

(iii) after sub-section (3) the following new sub-section shall be added:

“(4) Every decision of the Committee shall, except as expressly provided by this Act, be by a majority of votes, and in case of equality of votes, the person presiding at the meeting shall have a second or casting vote.”

12. In section 14 of the principal Act, for the words “and a Secretary who will be its chief executive officer” the following shall be substituted:

“and the State Government shall, after consultation with the President of the Committee, appoint a person possessing the prescribed qualifications as Mukhya Karyadhi-kari, who will be the chief executive officer of the Committee:

Provided that pending the appointment of a Mukhya Karyadhi-kari as aforesaid the State Government may after like consultation appoint any person as Antarim Mukhya Karyadhi-kari who shall exercise and discharge all the powers, functions and duties of Mukhya Karyadhi-kari.”

13. In section 15 of the principal Act—

(i) sub-section (1) shall be deleted;

(ii) in sub-section (2) after the words “the Committee shall” the commas and words, “except when for reasons to be recorded in writing it decides otherwise,” shall be inserted;

(iii) in sub-section (4), for the words “the Rawal, the Naib-Rawal and the Secretary” the words “the Rawal and the Naib-Rawal” shall be substituted;

(iv) for sub-section (5) the following shall be substituted:

“(5) The President of the Committee, shall, except as expressly provided by this Act or the rules made thereunder and subject to the bye-laws made under
this Act, have the power to appoint and transfer officers and servants of the Committee other than the Rawal and the Naib-Rawal and may fine, reduce, suspend, remove or dismiss them for breach of discipline, for carelessness, unfitness, neglect of duty, or misconduct, or for other sufficient cause:

Provided that in the case of servants whose pay is not more than Rs.100 per mensem, the powers mentioned in this sub-section shall be exercised by the Mukhya Karyadhikari. The orders of the President punishing any officer or servant under this sub-section shall be appealable to the Committee, and the orders of the Mukhya Karyadhikari punishing any servant under this sub-section shall be appealable to the President, within thirty days of the communication of the order to the person punished;"

(v) for sub-section (6) the following shall be substituted:

"(6) The Committee shall have the power to remove or otherwise punish the Rawal and the Naib-Rawal:

Provided that the President may, in exceptional circumstances, for reasons to be recorded, suspend the Rawal or the Naib-Rawal and report the action taken to the Committee at its next ensuing meeting, and the Committee may thereupon take such action as it may deem fit:

Provided further that the Rawal or the Naib-Rawal may appeal to the State Government within thirty days, or such further time as the State Government may, for sufficient cause, allow, of a resolution of the Committee removing him, and the State Government may pass such orders thereon as it may deem fit, and such orders shall be final;"

(vi) after sub-section (6) the following shall be added as a new sub-section:—

"(7) The Mukhya Karyadhikari shall hold his office on such terms and conditions as may, subject to rules made in this behalf under the Act, be fixed by the State Government and shall be paid his remuneration and allowances from the Temple fund."

Addition of a new section 15-A. 14. After section 15 of the principal Act the following new section shall be added:—

"15-A. The President, the Vice-President and other members, the Mukhya Karyadhikari, the Antarim Mukhya Karyadhikari, and the Rawal, the Naib-Rawal and other officers and servants of the Committee shall, while acting or purporting to act in pursuance of the provisions of this Act
or any rule, bye-law or order made thereunder, be deemed to be public servants within the meaning of section 21 of the Indian Penal Code."

15. In section 16 of the principal Act for the words "any money or other property belonging to the Committee" the words "the Temple fund" shall be substituted.

16. In section 17 of the principal Act—

(i) in sub-section (1) for the words "vested in the Committee" the words "forming part of the Temple fund" shall be substituted; and

(ii) in sub-section (2) for the words "No immovable property, land held on mortgage, lease or otherwise vested in the Committee" the words "No land or other immovable property held on mortgage, lease or otherwise by the Committee on behalf of The Temple" shall be substituted and immediately before the word "Government" the word "State" shall be inserted.

17. In section 18 of the principal Act, between the words "to borrow" and the word "money" the words "or lend" shall be inserted, and the words "from any person" occurring after the word "money" shall be deleted.

18. In section 19 of the principal Act, for the words "the funds thereof" the words "the Temple fund" shall be substituted.

19. In section 21 of the principal Act for the words "that The Temple is properly maintained, the endowments thereof are properly administered and their funds duly appropriated to the purposes for which they were founded or exist" the words "that The Temple and the Temple fund are properly managed, maintained and administered" shall be substituted.

20. In sub-section (2) of section 22 of the principal Act for the words "the funds of the Temple" the words "the Temple fund" shall be substituted.

21. In section 23 of the principal Act—

(i) in clause (3) for the words "the property vested in the deity of Shri Badrinath or Sri Kedarnath" the words "the Temple fund" shall be substituted; and

(ii) in clause (9) for the words "management of The Temple and endowments" the words "management, maintenance and administration of The Temple and the Temple fund" shall be substituted.

22. In section 25 of the principal Act—

(i) in sub-section (1)—

(a) in clause (a), for the word "Secretary" the words "Mukhyia Karyadikari" shall be substituted;

(b) in clause (f), for the words "funds of the Committee" the words "the Temple fund" shall be substituted; and
(ii) in sub-section (2), for the words “published for public criticism” the words “published in the prescribed manner” shall be substituted.

Amendment of section 26.

23. In sub-section (2) of section 26 of the principal Act—

(i) in clause (e) for the word “Secretary” the words “Mukhya Karyadhnikari” shall be substituted;

(ii) in clause (f) for the words “the President and members” the words “the President, the Vice-President and other members” shall be substituted; and

(iii) in clause (h) the words “clause (a) of sub-section (1) of section 5 and of” shall be deleted.

Deletion of section 27.

24. Section 27 of the principal Act shall be deleted.

Transitory provisions.

25. The post of Secretary specified in the principal Act is abolished with effect from the date of promulgation of the Uttar Pradesh Shri Badrinath Temple (Sanshodhan) Adhyadesh, 1964 and the person holding office as such immediately before the said date who shall have ceased to hold the post in consequence of the promulgation of the said Ordinance shall be paid three months’ salary as compensation from the “Temple fund” as defined in the principal Act as amended by this Act.

Repeal and saving.

26. (1) The Uttar Pradesh Shri Badrinath Temple (Sanshodhan) Adhyadesh, 1964 is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken by or under the said Ordinance shall be deemed to have been done or taken by or under this Act as if this Act had commenced on the 5th day of January, 1964.
No. 1471/XVII-V—1-1(Ka)-8-1984

Dated Lucknow, July 7, 1984

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Shri Badrinath Tatha Shri Kedarnath Mandir (Sanskodhan) Adhiniyam, 1984 (Uttar Pradesh Adhiniyam Sankhya 14 of 1984) as passed by the Uttar Pradesh Legislature and assented to by the President on July 4, 1984:

THE UTTAR PRADESH SHRI BADRINATH AND SHRI KEDARNATH TEMPLES (AMENDMENT) ACT, 1984

(U. P. Act No. 14 of 1984)

(As passed by the Uttar Pradesh Legislature)

AN ACT

further to amend the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples Act, 1939.

IT IS HEREBY enacted in the Thirty-fifth Year of the Republic of India as follows :—

Short title.

1. This Act may be called the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples (Amendment) Act, 1984.

Amendment of section 5 of U.P. Act no. XVI of 1939.

2. In section 5 of the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples Act, 1939, hereinafter referred to as the principal Act, in sub-section (1)—

(a) clause (a) shall be omitted ;

(b) in clause (g) for the words, ‘five members’, the words ‘seven members’ shall be substituted.

Omission of section 9.

3. Section 9 of the principal Act shall be omitted.

Amendment of section 26.

4. In section 26 of the principal Act, in sub-section (2), clause (h) shall be omitted.

By order,

B. L. LOOMBA,

Sachiv.

रेखा को हस
No. 711(2)/XVII-V-1-1(Ka) 9-89

Dated Lucknow, April 7, 1989

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Shri Badrinath tatha Shri Kedarnath Mandir (Sansho dhan) Adhini am, 1989 (Uttar Pradesh Adhiniyam Sankhya 11 of 1989) as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 7, 1989:

THE UTTAR PRADESH SHRI BADRINATH AND SHRI KEDARNATH TEMPLES (AMENDMENT) ACT, 1989
(U. P. ACT NO. 11 OF 1988)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples Act, 1939

It is hereby enacted in the Fortieth Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples (Amendment) Act, 1989.

   (2) It shall be deemed to have come into force on December 31, 1988.

2. In section 11 of the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples Act, 1939,—

   (a) in sub-section (2-A), the word and figures “within a period ending with December 31, 1988 from the date of such dissolution” shall be omitted;

   (b) in sub-section (3), the following provisions shall be inserted, namely:

   “Provided that so far as may be, the other Committee shall be constituted within a period of six months from the date of such dissolution or supersession:

   “Provided further that consequent upon the dissolution of the Committee by the State Government on June 3, 1986, the other Committee may be constituted by June 30, 1989.”

By order,

NARAYAN DAS,
Sachiv.
IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Shri Badrinath Tatha Shri Kedarnath Mandir (Sanshodhan) Adhiniyam, 1988 (Uttar Pradesh Adhiniyam Sankhya 19 of 1988) as passed by the Uttar Pradesh Legislature and assented to by the Governor on October 15, 1988:

THE UTTAR PRADESH SHRI BADRINATH AND SHRI KEDARNATH TEMPLES (AMENDMENT) ACT, 1988

[U. P. ACT no. 19 of 1988]
(As passed by the U. P. Legislature)

AN ACT

further to amend the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples Act, 1939

IT IS HEREBY enacted in the Thirty-ninth Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples (Amendment) Act, 1988.

(2) It shall be deemed to have come into force on August 17, 1988.

2. In section 11 of the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples Act, 1939, hereinafter referred to as the principal Act, in subsection (2-A), for the words “of six months” the words “ending with December 31, 1988” shall be substituted and shall be deemed always to have been substituted.

3. (1) The Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples (Amendment) Ordinance, 1988, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,

S. N. SAHAY,
Sachiv.
IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Shri Badrinath Tatha Shri Kedarnath Mandir (Sanshodhan) Adhiniyam, 1990 (Uttar Pradesh Adhiniyam Sankhya 9 of 1990) as passed by the Uttar Pradesh Legislature and assented to by the Governor on June 29, 1990.

THE UTTAR PRADESH SHRI BADRINATH AND SHRI KEDARNATH TEMPLES (AMENDMENT) ACT, 1990
(U. P. Act No. 9 of 1990)
(As passed by the U. P. Legislature)

AN

ACT

further to amend the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples Act, 1939.

It is hereby enacted in the Forty-first Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples (Amendment) Act, 1990.

(2) It shall be deemed to have come into force on March 29, 1990.

2. In section 11 of the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples Act, 1939, hereinafter referred to as the principal Act, in sub-section (3), in the second proviso, for the word and figures “June 30, 1989” the word and figures “June 30, 1991” shall be substituted and shall be deemed to have been substituted on June 30, 1989.

3. (1) The Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples (Amendment) Ordinance, 1990 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,

NARAYAN DAS,
Sachiv.
No. 1527 (2)/XVII-V-1-1 (Ka)-23-91
Dated Lucknow, August 17, 1991

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Shri Badrinath Tatha Kedarnath Mandir (Sanshodhan) Adhiniyam 1991, (Uttar Pradesh Adhiniyam Sankhya 24 of 1991) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 17, 1991.

THE UTTAR PRADESH SHRI BADRINATH AND SHRI KEDARNATH TEMPLES (AMENDMENT) ACT, 1991

[UP. Act No. 24 of 1991]
(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples Act, 1939.

It is hereby enacted in the Forty-second Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples (Amendment) Act, 1991.

(2) It shall be deemed to have come into force on July 11, 1991.

2. In section 11 of the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples Act, 1939, hereinafter referred to as the principal Act, in sub-section (3), in the second proviso, for the words and figures “June 30, 1991” the word and figures “December 31, 1991” shall be substituted and be deemed to have been substituted on June 30, 1991.

3. (1) The Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples (Amendment) Ordinance, 1991 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

By order,

NARAYAN DAS,
Sachiv.